

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 45/TT/2013

Subject : Approval of date of commercial operation under Regulation 3(12)(c) of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2009 and Regulation-24 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999. And determination of transmission tariff from anticipated DOCO to 31.3.2014 for 400 kV D/C Balipara-Bongaigaon (Quad) TL along with 2 Nos 63 MVAR Line Reactor at both end and 30% FSC at Balipara S/S along with associated bays (Anticipated DOCO 1.4.2013) and 80 MVAR, 420kV BuS Reactor at Bongaigaon S/S along with associated bays (Anticipated DOCO 1.4.2013) under North East/ Northern Western Interconnector I and Transmission System of Kameng Hydro Electric Project in NER for Tariff Block 2009-14 period.

Date of Hearing : 9.10.2014

Coram : Shri Gireesh B.Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : Power Grid Corporation of India Ltd

Respondents : Assam State Electricity Board & 6 others

Parties present : Shri M.M Mondal, PGCIL
Shri S.K Venkatesan, PGCIL
Shri S.S. Raju, PGCIL
Ms. Seema Gupta, PGCIL

Record of Proceedings

The representative of petitioner submitted as follows:-

- a. The instant petition covers Asset-I: 400 kV D/C Balipara-Bongaigaon (Quad) TL along with 2 Nos 63 MVAR Line Reactor at both end and 30% FSC at Balipara Sub-station along with associated bays and Asset-II:80 MVAR, 420 kV Bus Reactor at Bongaigaon Sub-station along with associated bays under



North East/ Northern Western Interconnector I and Transmission System of Kameng Hydro Electric Project in NER for 2009-14 period;

b. Provisional tariff was allowed for both the assets vide order dated 18.3.2013;

c. As per the Investment Approval (IA) dated 27.2.2009, the instant assets were to be commissioned within 48 months from the date of IA and accordingly the schedule commissioning works out to 1.3.2013. Asset-II was commissioned on 1.2.2013 and Asset-I is anticipated to be commissioned during the 2014-19 tariff period. A separate petition would be filed under the 2014 Tariff Regulations for Asset-I; and

d. As directed by the Commission during the last hearing on 1.9.2014, the provisional tariff granted to Asset-I has already been withdrawn from the PoC calculations;

2. In response to the Commission's query regarding the approval of reactor at Bongaigaon Sub-station the representative of the petitioner clarified that the same has been included in the DPR which has been submitted vide affidavit dated 1.7.2013. The Commission observed that the affidavit does not clearly reveal that the reactor has the required approvals. The Commission directed the petitioner to submit the Investment Approval/ approval of RPC/Standing Committee of the reactor at Bongaigaon before 31.10.2014 with a copy to all the respondents. In case the said information is not received by the date indicated, the Commission shall pass orders on merit based on the available documents on record.

3. The commission reserved the order in the petition.

By order of the Commission

sd/-
(T. Rout)
Chief Legal

